## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No. 137/GT/2024

Subject : Petition for determination of project specific tariff for 100 MW AC) /

155.02 Mwp (DC) Solar PV power plant with 40/120 MWh of battery storage at Rajnandgao, Chhattisgarh for a period of 25 years from

the COD of the project.

Petitioner : Solar Energy Corporation of India Limited

Respondents : Chhattisgarh State Power Distribution Company Limited

Date : 11.7.2024

Coram : Shri Jishnu Barua, Chairperson

: Shri Ramesh Babu V., Member

Parties Present : Shri M. G Ramachandran, Senior Advocate, SECI

Ms. Anushree Bardhan, Advocate, SECI Ms. Surbhi Kapoor, Advocate, SECI Ms. Srishti Khindaria, Advocate, SECI Shri Aneesh Bajaj, Advocate, SECI Ms. Shirsa Saraswati, Advocate, SECI Shri Ravi Sharma, Advocate, CSPDCL

## Record of Proceedings

At the outset, the learned Senior counsel for the Petitioner submitted that the present Petition had been filed for the determination of tariff in respect of a 100 MW AC)/155.02 MWp (DC) solar PV power plant with 40/120 MWh of battery storage at Rajnandgao, Chhattisgarh. He further submitted that the Respondent Chhattisgarh is the sole beneficiary of the promotional project. Accordingly, the learned Senior counsel prayed that the tariff of the project may be determined.

- 2. The learned counsel for the Respondent CSPDCL sought time to file its reply in the matter.
- 3. The Commission, after hearing the learned counsel for the parties, permitted the Respondent to file its reply on or before **22.8.2024**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **6.9.2024**.
- 4. The petition shall be listed for hearing on 19.9.2024.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)



ROP in Petition No. 137/GT/2024 Page 1 of 1